

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**

ITEM No. 105  
CP (IB) No. 34/CB/2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bhushan Power & Steel Ltd.

.....Applicant

V/S

Nova Iron & Steel Ltd.

....Respondent

**Order delivered on 02/07/2024**

**Coram:**

Shri H.V. Subba Rao, Hon'ble Member(J)

Shri Balraj Joshi, Hon'ble Member(T)

**PRESENT:**

For the Applicants

Mr. Satya Smruti Mohanty, Adv  
Mr. Sarvavid Subash Pradhan, Adv  
Mr. Goutam Rai, Adv  
Ms. Gyaninee Nayak, Adv  
Mr. Sambit Sekhar Moharana, Adv  
Mr. Varuna Bhanrale, Adv  
Mr. Shreyash Sharma, Adv

For the Respondents

Mr. Sandeep Ladda, Adv.  
Mr. Adnan Ansari, Adv.  
Ms. Pragya Nawandar, Adv.  
Mr. Sahasransu Sourav, Adv.

**ORDER**

Ld. Counsel Ms. Gyaninee Nayak appeared for the petitioner. Ld. Counsel Mr. S. Sourav appeared for the Respondent/Corporate Debtor. Corporate Debtor accepts notice and undertakes to file vakalatnama and reply. Corporate Debtor is directed to file vakalatnama and reply within two weeks. By serving the advance copy upon other side, failing which right to file reply stands forfeited. List the matter on 19.07.2024.

Sd

**Balraj Joshi**  
Member (Technical)

Sd

**H.V. Subba Rao**  
Member (Judicial)

Sibendra Naik (Steno)